

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1761
ANSWERED ON:08.08.2006
CONSTITUTION OF TRIBES ADVISORY COUNCIL .
Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) Whether the States having fifth scheduled Areas have constituted Tribes Advisory Council as envisaged under Article 244 (i) of the Constitution ;
- (b) if so, the details thereof;
- (c) whether all the Members of the Council are the Scheduled Tribes elected representatives; and
- (d) if not, the reasons therefore along with the provisions in this regard?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a)& (b) Yes, Sir, the State Governments of Andhra Pradesh, Chattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Orissa and Rajasthan have constituted Tribes Advisory Councils.

(c) & (d) In terms of the provisions contained in para 4 (1) of the Fifth Schedule all members of the Tribes Advisory Council do not have to be Scheduled Tribe elected representatives. The provision states ` There shall be established in each States having Scheduled Areas therein a Tribes Advisory Council consisting of not more than twenty members of whom, as nearly as may be, three-fourths shall be representatives of the Scheduled Tribes in the Legislative Assembly of the State. Provided that if the number of representatives of the Scheduled Tribes in the legislative assembly of the State is less than the number of seats in the tribes advisory council to be filled by such representatives, the remaining seats shall be filled by other members of those tribes `.